## Letter No L-12053/5/2010-MGNREGA Government of India Ministry of Rural Development (Mahatma Gandhi NREGA Division)

Krishi Bhawan, New Delhi Dated the 19<sup>th</sup> July 2011

## All State Secretaries of Rural Development

Sir,

To

It has come to the notice of the Government of India that some of the States are going slow in execution of works under the Mahatma Gandhi NREGA or have not been taking up new works under the same during the Kharif season. In this regard, the following facts are reiterated:-

- i. The Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is governed by an Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) 2005 promulgated by the Parliament of India. Section 3 and 4 of this Act make providing every household whose members volunteer to do unskilled manual work 100 days of such work in a Financial Year. There is no provision of any suspension in this entitlement in any season. Not providing the work in a manner as prescribed in the Act would be tantamount to a penal offence and is also liable for compensation.
- ii. New works shall continue to be taken up as per the demand generated in a manner prescribed in the Act as per the necessity to provide employment.
  - It is expected that the provisions of the Act including the above provisions must be implemented in letter and in spirit, any contravention of which shall be dealt with as provided in the Act.

Yours sincerely,

(DK Jain) Joint Secretary

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